BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 145/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

B R Construction.

V/s.

G R Infraprojects Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NAVIN PAHWA

SR. ADV

RESPONDENT

- Chil

RITU SHAM

APV.

FOR THAKKAR AND IAHWA

2 SUSSHIL DAGA WITH

Vinek Gurnoni

Advocat

Applicant

Susshift og

ORDER

Learned Advocate Mr. Susshil Daga with Learned Advocate Mr. Vivek Gurnani present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent and reply arguments.

Respondent shall file translated copy of report dated 05.07.2017 and FIR dated 16.11.2017 in the Registry within two days.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL